

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 126/MP/2019**

Subject : Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018.

Petitioner : Fatehgarh- Bhadla Transmission Limited

Respondent : Adani Renewable Energy Park Rajasthan Limited

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Ashwin Ramanathan, Advocate, FBTL  
Shri Raunak Jain, Advocate, FBTL  
Shri Vishvendra Tomar, Advocate, FBTL

**Record of Proceedings**

Learned counsel for the Petitioner requested for adjournment in the matter due to non-availability of the arguing counsel. Request was allowed by the Commission.

2. The Petition shall be listed for hearing on admission in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**